

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 105
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF) Applicant/petitioner
v.
Jain Studio Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.06.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

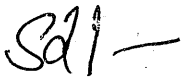
For the Petitioner Ms. Anju B. Gupta & Ms. Apoorva Gulati, Advs.
For the Respondent Mr. Vikhyat Oberoi, Adv.


ORDER

Pleadings are complete.

Ld. Proxy counsel for the corporate debtor requests for adjournment.

List for arguments on 04.07.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

10.06.2019
Ritu Sharma